

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-119/2001/183/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati

To, Smti Sharmila Bhuyan,
District and Sessions Judge,
Lakhimpur, North Lakhimpur.

Dated Guwahati the ^{1h} 10 January, 2024.

Sub: **Casual leave and Restricted holiday.**

Ref:- Your letter No. DJL/59/2024 Dated 05.01.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 12.01.2024**, permission to avail **Restricted holiday on 17.01.2024, along with station leave permission, with the official vehicle, at own cost, from the morning of 12.01.2024 till the morning of 18.01.2024**. The Addl. District & Sessions Judge (FTC), Lakhimpur, in his absence, the Addl. Sessions Judge cum Special Judge, POCSO, Lakhimpur, and in her absence, the next senior most Judicial Officer available at the station will remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-
JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-119/2001/184/A, dated , 10-01-2024

Copy to:

✓ 1. The Project Manager, Gauhati High Court.

[Signature]
JT. REGISTRAR (VIGILANCE)
[Signature]